

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 31th day of October 1995.

Original Application no. 926 of 1995.

Hon'ble Mr. S. Dayal, Administrative Member.

Govind Singh Yadav, S/o Late Shri R.L.S. Yadav, R/o
village and Post Daulatpur, Distt. Ghazipur.

... Applicant.

C/A Shri Raj Kumar Yadav and Shri O.P. Sharma.

Versus

1. Union of India through its Secretary Ministry of Defence, New Delhi.
2. Capt. Officer Commanding Station Workshop EME Nasirabad (Rajasthan).
3. H.Q. 61 (I) Sub Area, EME Branch, C/ 56 APO.

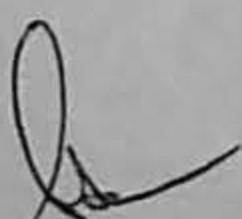
... Respondents.

C/R ...

O R D E R (oral)

Hon'ble Mr. S. Dayal, Member-A.

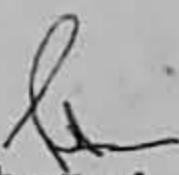
Shri R.K. Yadav learned counsel for the applicant. The applicant was filed as a writ petition earlier in the High Court and was dismissed as not pressed so that the applicant should approach the Administrative Tribunal. It appears that the respondents are still actively considering the case of the applicant as is clear from annexure 2-C dated 11.11.94, asking the applicant to forward five sets of application. Learned Counsel for the applicant mentions that the ~~opposite~~ applications have been forwarded since ^{and not} this case is still under consideration of the respondents. I do not feel it necessary to



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intervene at this stage, and dismiss the application as premature at this stage with the right to the applicant to file his application before this Tribunal either on receipt of reply from the respondents or after completion of the period of six months from now.

2. There shall be no order as to costs.


Member-A

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